

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-109 (PB)/2017

IN THE MATTER OF:

Tata Capital Financial Ltd.	Applicant/petitioner
Vs.		
Svogi Oil Gas and Energy Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri R. Varadharajan,
Hon'ble Member(Judicial)

Ms. Deepa Krishan
Hon'ble Member (Technical)

For the Financial Creditor : Mr. Raktim Gogoi, Mr. Parinay T.
Vasandani, Ms. Medhavi Singh,
Mr. Kartikeya Singh, Ms. Simran Brar,
Advocates

For the Respondent :

ORDER

For Order, see (IB)-190(PB)/2017.

13.10.2017
V. Sethi